

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAYOR SPORTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MAYOR SPORTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	02/09/1987
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U19129DL1987PTC252618
5.	Address of the registered office and principal office (if any) of corporate debtor	384/2, First Floor, Balraj & Sons Building, 100 ft Road, Ghitorni, New Delhi, South West Delhi 110030
6.	Insolvency commencement date in respect of corporate debtor	11 th April, 2022
7.	Estimated date of closure of insolvency resolution process	7 th October, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Chetan Gupta Reg. No.: IBBI/IPA-002/IP-N01168/2021-2022/13950
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 604-605, PP City Centre ,Road No. 44, Pitampura ,Delhi, New Delhi, 110034 Email: Chetan.gupta@apacandassociates.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 604-605, PP City Centre ,Road No. 44, Pitampura ,Delhi, New Delhi, 110034 Email: ip.mavorsports@gmail.com
11.	Last date for submission of claims	26 th April, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant forms for the submission of claims can be downloaded from the website of www.ibbi.gov.in/home/downloads . Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Mayor Sports Private Limited on 11th April, 2022.

The creditors of Mayor Sports Private Limited, are hereby called upon to submit their claims with proof on or before 26th April, 2022 to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13.04.2022
Place: New Delhi



(Signature)

Chetan Gupta
Interim Resolution Professional
Reg. No.: IBBI/IPA-002/IP-N01168/2021-2022/13950

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